

In the Court of the Principal District Judge, Madurai.

Present : Tmt.A. Nazeema Banu, B.A., L.L.M.,

Principal District Judge, Madurai.

Monday, this the 4<sup>th</sup> day of May 2020.

Crl.M.P.No.2157/2020

Siva @ Sivasri, S/o.Selvam

... Petitioner/Accused.

Vs

State through the Inspector of Police,

Silaiman P.S. Cr.No. 83/2020

.. Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.S.Ayyapparaja, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1.Condition modification petition for bail surety.

2. The offences alleged are U/s. 399 of IPC and Sec. 83(2) of JJ Act.

3. Heard.

4. The petitioner was enlarged on bail on 23.3.2020 to produce one surety. The learned counsel for the petitioner filed this petition to release the petitioner on own bond. But the petitioner was already released on bail from the Jail on 2.5.2020 and therefore, there is no need for modification and accordingly the petition is dismissed.

Pronounced by me in Camp Court on the 4th day of May 2020.

Sd/- A.Nazeema Banu

Principal District Judge, Madurai

Copy to

The Inspector of Police, Silaiman P.S.